

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT) (Ins) No. 931 of 2020**

**IN THE MATTER OF:**

**Mr. Sumat Gupta, RP,  
M/s Agro Dutch Industries Ltd.**

**...Appellant**

**Vs.**

**Sh. RD Sharma, Incharge, M/s Mars  
Envirotech Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant: Dr. Rajansh Thukral, Advocate.**

**For Respondent: Mr. Pankaj Khullar, Advocate for R-1 & 2.**

**ORDER**

**(Through Virtual Mode)**

**23.11.2020:** Mr. Pankaj Khullar, the Learned Counsel appearing for Respondent Nos. 1 & 2 seeks time to file Vakalatnama and file Reply/Response and accordingly he is permitted to file Vakalatnama as well as the Reply/Response for Respondent Nos. 1& 2 by 17.12.2020. Further, the Learned Counsel for the Respondent Nos. 1 & 2 are required to serve the copy of the Reply/Response one week well in advance to the Learned Counsel for the Appellant, before the next date of hearing. Soon after the receipt of the copy of the Reply/Response of Respondent Nos. 1 & 2, it is open to the Appellant to file Rejoinder, if any, within three days thereafter.

The Registry is directed to List the matter on **17.12.2020**.

**[Justice Venugopal M.]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

sr/kam